

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 110 OF 2018

Dated: 22nd November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Kerala State Electricity Board Ltd.

.... Appellant(s)

Versus

Kerala State Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. P. V. Dinesh
Mr. Mukund P. Unny

Counsel for the Respondent(s) : Mr. Sriram Parakkat
Mr. Sarath S. Janardanan

ORDER

Learned counsel appearing for Respondent No.1 submitted that he will file the reply during the course of the day. The learned counsel appearing for the Appellant prays for 4 weeks' time to file the Rejoinder.

Submission made by the learned counsel appearing for the Appellant and learned counsel appearing for Respondent No. 1, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file rejoinder in the instant Appeal on or before 24.12.2018 after serving copy to the learned counsel for the opposite sides.

Relist the matter on **08.01.2019** as requested by the learned counsel appearing for both the sides.

(S. D. Dubey)
Technical Member

Pr/jjs

(Justice N. K. Patil)
Judicial Member